

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 1059 of 2020

In the matter of:

Prudent ARC Ltd.

....Appellant

Vs.

Uranus Softech Pvt. Ltd. & Ors.

....Respondents

Present

For Appellant: Mr. Sumesh Dhawan, Advocate.

For Respondents: Mr. Chayan Gupta, Mr. Vikrant Pachnanda, Ms. Shruti Swaika, Ms. Iram Hassan, Mr. Mukul Katyal & Mr. Nitin Chahar, for R-1.

Mr. Siddhartha Barua (RP), Mr. Praful Jindal (SASF) & Ms. Adity Gupta (SASF), for R-3.

Mr. Sanket Sarawgi, Advocate.

ORDER
(Virtual Mode)

16.04.2021: Pursuant to Order dated 7th April, 2021 the Learned Counsel for the Appellant had filed a proper petition for withdrawal.

Interlocutory Application No. 743 of 2021 has been filed on behalf of the Learned Counsel for the Appellant on 12th April, 2021 to permit the Appellant to withdraw the present Appeal.

It is submitted by the Learned Counsel for the Appellant that in view of the stand taken by the Respondents he does not want to pursue the present Appeal.

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After hearing the Parties Interlocutory Application No. 143 of 2021 is allowed. Learned Counsel for the Appellant is permitted to withdraw his Appeal.

The Appeal is dismissed as well as withdraw.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Sim/nn